FIR No. 140/2018 PS Sarai Rohilla U/s 307/34 IPC & 25/27/59 Arms Act State Vs. Rohit Mudra & Ors.

13/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Rohit Mudra for grant of interim bail for the period of 90 days as per HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

SI Vikas Tomar is present on behalf of IO (through VC).

Sh. Vikas Bhatia, Ld. Counsel for the accused Rohit Mudra (through

V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Reply of SI Vikas Tomar is received.

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused Rohit Mudra with liberty to file fresh bail application. Heard. Request is allowed.

At the request of counsel for the accused Rohit Mudra, the present interim bail application of the accused Rohit Mudra is dismissed as withdrawn. Accused Rohit Mudra is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused is at liberty to collect the copy of the present order

through electronic mode.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi



FIR No.140/2019 PS Daryaganj U/s 302/147/149/34 IPC State Vs. Mursaleen & Ors.

13/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Nabeel for grant of interim bail

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Inspector Raj Kumar is present (through V.C.)

Sh. Jitendra Sethi, Ld. Counsel for the accused Nabeel (through

V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused Nabeel. Heard. Request is allowed.

At the request of counsel for the accused Nabeel, the present interim bail application of the accused Nabeel is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused is at liberty to collect the copy of the present order

through electronic mode.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi

FIR No.140/2019 PS Daryaganj U/s 302/147/149/34 IPC State Vs. Mursaleen & Ors.

13/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Nabeel for grant of interim bail as per HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Inspector Raj Kumar is present through V.C.

Sh. Jitendra Sethi, Ld. Counsel for the accused Nabeel (through

V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Report of Inspector Raj Kumar is received.

Arguments heard on the aforesaid interim bail application of the accused

Nabeel.

Put up for clarifications if any/ orders on 15/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

SJ-05, Central District

Tis Hazari Courts, Delhi

FIR No.140/2019 PS Daryaganj U/s 302/147/149/34 IPC State Vs. Suwaleen

13/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Suwaleen for grant of interim bail for the period of 90 days as per HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Inspector Raj Kumar is present through V.C.

Sh. Vikrant Chaudhary, Ld. Counsel for the accused Suwaleen (through

V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Reports received from the concerned Jail Superintendent and Inspector Raj

Kumar.

Arguments heard on the aforesaid interim bail application of the accused

Suwaleen.

Put up for clarifications if any/ orders on 15/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

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Tis Hazari Courts, Delhi



FIR No.140/2019 PS Daryaganj U/s 302/147/149/34 IPC State Vs. Mursaleen & Ors.

File taken up today on the bail application u/s. 439 Cr.PC of accused Mursaleen for grant of interim bail as per HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Inspector Raj Kumar is present through V.C.

Sh. Vikrant Chaudhary, Ld. Counsel for the accused Mursaleen (through

V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Reports received from the concerned Jail Superintendent and Inspector Raj

Kumar.

Arguments heard on the aforesaid interim bail application of the accused

Mursaleen.

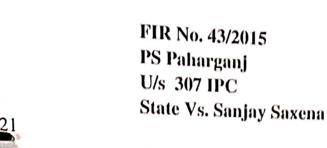
Put up for clarifications if any/ orders on 15/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi



File taken up today on the application of accused Sanjay Saxena for giving direction to the Superintendent, Tihar Jail, New Delhi as to why the accused Sanjay Saxena is not released from the jail.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Om Prakash Singh, Ld. Counsel for the accused Sanjay Saxena

(through V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Report received from Deputy Superintendent, Central Jail No. 7, Tihar, New Delhi.

As per report of Assistant Ahlmad, accused is on bail in the present matter. Intimation in this regard be sent to the concerned Jail Superintendent.

It is submitted by counsel for the accused that he may be permitted to withdraw the present application of the accused Sanjay Saxena. Heard. Request is allowed.

At the request of counsel for the accused Sanjay Saxena, the present application of the accused Sanjay Saxena is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused is at liberty to collect the copy of the present order

through electronic mode.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

SC No. 56/2021
FIR No. 116/2019
PS Prasad Nagar
U/s 302 IPC & 25/27 Arms Act
State Vs. Kamal Chauhan

File taken up today on the application u/s. 439 Cr.PC of accused Kamal Chauhan for grant of interim bail for the period of 30 days as per HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present:

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Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Vineet Jain, Ld. Counsel for the accused Kamal Chauhan (through

V.C.)

Sh. Sahil Malik, Ld. Counsel for the complainant (through V.C.)

Ahlmad is absent. One of the regular stenographers is on leave today.

Arguments heard on the aforesaid interim bail application of the accused.

Addl. PP for the State and counsel for the complainant seek time for filing case laws in support to their contentions. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At the request of counsel for the parties, put up for clarifications, if any/orders on 17/07/2021. Date of 17/07/2021 is given at the specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

FIR No. 221/2015 PS Karol Bagh U/s 395/411/120-B IPC State Vs. Subroto Bera @ Bacchu

File taken up today on the application u/s. 439 Cr.PC of accused Subroto Bera @ Bacchu for grant of interim bail for the period of 90 days as per HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Sundheshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu

(through V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Arguments heard at length on the aforesaid interim bail application of the accused Subroto Bera @ Bacchu.

Put up for clarifications if any/ orders on 15/07/2021.

Order be uploaded on the website of the Delhi-District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

FIR No. 63/2015 PS Karol Bagh U/s 411/395/120-B IPC State Vs. Subroto Bera @ Bacchu

13/07/2021

File taken up today on the application u/s. 439 Cr.PC of accused Subroto Bera @ Bacchu for grant of interim bail for the period of 90 days as per HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Sundheshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu

(through V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Arguments heard at length on the aforesaid interim bail application of the accused Subroto Bera @ Bacchu.

Put up for clarifications if any/ orders on 15/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi

FIR No. 303/2014 PS Subzi Mandi U/s 302/307/120-B/34 IPC & 25/27 Arms Act State Vs. Sunil @ Kalu & Ors.

13/07/2021

File taken up today on the bail applications u/s. 439 Cr.PC of accused Vikrant Sagar for grant of interim bail as per the HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Inspector Rajesh Kumar is present (through V.C.)

Sh. Sukreet Khandewal, Ld. Counsel for the accused Vikrant Sagar (through

V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Further reply is stated to be filed by Inspector Rajesh Kumar.

It is submitted by counsel for the accused that interim bail was granted to the accused as per HPC guidelines in the last year and accused had timely surrendered after the expiry of the interim bail period.

Concerned Jail Superintendent is directed to file appropriate report as to whether the accused have timely surrendered after the expiry of the interim bail period or not, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 19/07/2021. Date of 19/07/2021 is given at the specific request and convenience of counsel for the aforesaid accused.

Order be uploaded on the website of the Delhi District Court

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi



FIR No.112/2019 PS Subzi Mandi U/s 302/201 IPC State Vs. Santosh Kumar Kushwaha

13/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Santosh Kumar Khushwaha for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Ms. Ekta, Ld. Counsel for the accused Santosh Kumar Kushwaha (through

V.C.)

Ahlmad is absent. One of the regular stenographers is on leave today.

Arguments heard on the aforesaid interim bail application of the accused

Santosh Kumar Kushwaha.

Put up for clarifications if any/ orders on 16/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-95, Cèntral District Tis Hazari Courts, Delhi



CNR No. DLCT01-008568-2021 SC No. 209/2021 FIR No.34/2021 PS Hauz Qazi U/s 302/307/323/341/34 IPC & 27 Arms Act State Vs. Mohan Kumar & Ors.

13/07/2021

The present bail application of accused Khajanchi Babu has been received by way of transfer vide order dated 13/07/2021 passed by the Ld. Principal District & Sessions Judge (Hqs), Tis Hazari Courts, Delhi.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO Inspector Ravindra Singh is present (through V.C.)

Ms. Priyanka Singh, Ld. Counsel for the accused Khajanchi Babu (through

V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Reply of Inspector Ravindra Singh is already stated to be received.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on <u>19/07/2021</u>. Date of 19/07/2021 is given at the specific request and convenience of counsel for the aforesaid accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi

FIR No. 319/2020 PS Nabi Karim U/s 302/34 IPC State Vs. Sachin @ Vishu & Ors.

13/07/2021

File taken up today on the application u/s. 439 Cr.PC of accused Sachin @ Vishu for grant of interim bail for the period of 30 days.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the

accused.

Ahlmad is absent. One of the regular stenographers is on leave today.

None has joined the proceedings through video conferencing on behalf of accused even on the last date of hearing i.e. 06/07/2021.

It appears that the accused/counsel is not willing to pursue the present interim bail application. Accordingly, present interim bail application of the accused Sachin @ Vishu is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

FIR No. 415/2015 PS Kotwali U/s 395/397/365/201/412/120-B IPC & 25/54//59 Arms Act. State Vs. Sanjeev

13/06/2021

File taken up today on the application u/s 439 Cr.P.C of the accused Sanjeev for grant of interim bail for the period of 60 days.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Ashish Verma, Ld. Counsel for the accused Sanjeev (through V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

By way of present order, this Court shall disposed of interim bail application of the accused Sanjeev.

Arguments have already been heard on the aforesaid interim bail application of the accused Sanjeev. Perused the material available on record.

During the course of arguments, it was submitted by counsel for the accused Sanjeev that the accused is falsely implicated in the present case. It was further submitted that no other bail application of the accused is pending in any other Court. It was further submitted that accused has filed the present interim bail application on the medical ground of his wife. It was further submitted that wife of the accused is pregnant and her expected date of delivery is 31/07/2021 and in view of the medical condition of wife of the accused, she requires day to day care and there is no other member in the family to take care of his wife all the time and relative of the accused are residing separately. It was further submitted that interim bail for the period of 60 days be granted to the accused to look after his wife. It was further submitted that accused has no involvement in any other case. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

During the course of arguments, it was submitted by Addl. P.P. for the State that the allegations against the accused are serious in nature and he can abscord, if the

interim bail is granted to him and the present interim bail application of the accused be dismissed.

The factum regarding pregnancy and expected date of delivery of wife of the accused is not disputed. Expected date of delivery of wife of the accused is stated to be 31/07/2021. Accused is stated to be not involved in any other case. Considering the facts, circumstances and in view of the submissions made and without going into the merits of the present case, the present interim bail application of the accused Sanjeev is allowed and accused is admitted to **interim bail for the period of fifteen days** on furnishing personal bond and surety bonds in the sum of Rs. 25,000/- each with two sureties each of like amount to the satisfaction of the Court subject to the conditions that:-

- i) Accused shall not flee from the justice;
- ii) Accused shall not tamper with the evidence;
- iii) Accused shall not threaten or contact in any manner to the prosecution witnesses;
- iv) Accused shall not leave the country without permission of the Court;
- v) Accused shall convey any change of address immediately to the IO and the court;
- vi) Accused shall also provide his mobile number to the IO;
- vii) Accused shall mark his attendance before the concerned IO (and if IO is not available then to concerned SHO) on each and every day through mobile by sharing his location with the SHO/IO;
- viii) Accused shall further make a call, preferably by audio plus video mode to concerned IO (and if IO is not available then to concerned SHO) on each and every day between 10:00 AM to 5:00 PM;

ix) Accused shall keep his such mobile number 'Switched On' at all the time;

- x) Accused shall not indulge in any kind of criminal activities;
- xi) Accused shall follow Covid-19 protocol/guidelines issued by Central Government/State Government/Competent Authorities;
- xii) The period of interim bail of 15 days shall commence from the date of release of the accused from Jail;
- xiii) Accused is directed to furnish personal bond/surety bonds on or before 31/07/2021;
- xiv) Accused shall not seek further extension of interim bail on any ground;
- xv) Accused shall surrender before the concerned Jail Superintendent after expiry of interim bail period;
- xvi) Concerned Jail Superintendent is directed to file the surrender report of the accused after expiry of interim bail period or after surrender of the accused.

A copy of this order be sent to the concerned Jail Superintendent through E-mail for information and necessary action. Copy of order be also sent to the concerned SHO/IO for compliance. Order be uploaded on the website of the Delhi District Court. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

(Vijay Shankar) ASJ-05, Central District Tis Hazari Courts, Delhi 13/07/2021(A) CNR No.DLCT01-009997-2019 SC No. 15/2021 FIR No. 77/2019 PS IP Estate U/s 302/307/120-B/34 IPC State Vs. Ankit @ Paul @ Vishal & Ors.

13/07/2021

File taken up today on the interim bail application of the accused Shanker Singh for grant of interim bail for the period of 30 days.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/Inspector Arvind Pratap Singh is present (through V.C.).

Sh. Kishore Kumar, Ld. Counsel for the accused Shanker Singh (through

V.C.).

Mr. Aman Usman, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Further report filed by the IO.

Arguments heard on the aforesaid interim bail application of the accused Shanker Singh. Perused the material available on record.

By way of present order, this Court shall disposed of interim bail application of the accused Shanker Singh.

During the course of arguments, it was submitted by counsel for the accused Shanker Singh that accused has been falsely implicated in the present case. It was further submitted that marriage of daughter of the accused is to be solemnized on 20/07/2021 and presence of accused is required in the marriage of his daughter and interim bail for the period of 30 days be granted to the accused for attending the marriage and other ceremonies of his daughter. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period

During the course of arguments, it was submitted by Addl. P.P. for the State nat the allegations against the accused are serious in nature and he can abscond, if the interim bail is granted to him. It was further submitted that accused Shanker Singh is one of the main culprits, who entered into conspiracy to murder Gangesh Jha, Pinki and their associates by hiring sharp shooters and they hired co-accused Ankit and Ashu, who open fired on them and caused death of Gangesh Jha and injuries to Pinki and Deepak. It was further submitted that as informed by counsel for the complainant, the accused persons had threatened complainant/witnesses and complaints in this regard have been filed before the Police. It was further submitted that the present case is at the stage of prosecution evidence and the complainant/public witnesses are yet to be examined and if the accused is released on interim bail, there is possibility that he may influence the witnesses. It was further submitted that accused is habitual offender and he is previously involved in four other criminal cases of different nature and the present interim bail application of the accused be dismissed.

By way of the present interim bail application, the accused Shanker Singh has prayed for interim bail for a period of 30 days for attending the marriage and other ceremonies of his daughter. Marriage of daughter of the accused is stated to be solemnized on 20/07/2021. In the present case, charge for the offences u/s. 302/307/120-B/34 IPC was framed against the accused persons. The present case is at the stage of prosecution evidence and complainant/public witnesses are yet to be examined. The accused was absconding in the present case and process u/s 82 Cr.P.C was issued against him and thereafter, he was arrested and supplementary charge-sheet was filed. The accused is stated to be habitual offender and he is stated to be involved in four other criminal cases of different nature. Keeping in view the facts, circumstances of the case, gravity of offence, nature of serious allegations levelled against the accused and stage of the trial, this court is not inclined to grant the interim bail to the accused Shanker Singh as prayed in the present interim bail application. However, accused Shanker Singh is hereby granted custody parole for 20/07/2021 for six hours from 12:00 PM to 6:00 PM only for attending the marriage of his daughter, excluding the traveling time, at the cost to be incurred by the applicant/

Authorities be followed. Concerned Jail Superintendent is directed to make necessary arrangement for the same.

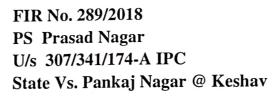
A copy of this order be sent to the concerned Jail Superintendent through E-mail for information and compliance. SHO of the concerned Area be also informed accordingly.

Counsel for the accused is at liberty to collect the copy of this order through electronic mode.

Order be uploaded on website to the Delhi District Cour

(Vijay Shankar) ASJ-05, Central District Tis Hazari Courts, Delhi

Hazari Courts, Delh 13/07/2021(A)



13/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Pankaj Nagar @ Keshav for grant of interim bail for period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO SI Ram Avtar is present (through V.C.)

Sh. S. G. Ashthana, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Report received from the concerned Jail Superintendent and IO.

Counsel for the accused seeks time for filing status of all pending cases against the accused. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 20/07/2021. Date of 20/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 20/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

FIR No. 140/2018 PS Sarai Rohilla U/s 307/34 IPC & 25/27/59 Arms Act State Vs. Rohit Mudra & Ors.

13/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Rahul Mittal for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

SI Vikas Tomar is present on behalf of IO (through VC).

Sh. Yatendra Kumar, Ld. Legal Aid Counsel for the accused (through V.C.).

Ahlmad is absent. One of the regular stenographers is on leave today.

Reply of SI Vikas Tomar is received.

As per reply, there is no accused in the name of Rohit Mittal in the present case and name of accused Rohit Mittal @ Ashish Mittal has been written due to typographical mistake in the charge-sheet.

SHO/IO is directed to file status of all pending cases against the accused for the next date of hearing.

Issue notice to the IO for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 19/07/2021. Date of 19/07/2021 is given at the specific request and convenience of counsel for the aforesaid accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi

13/07/2021(A)

Day's